

12.18 hrs.

RAILWAY CONVENTION COMMITTEE

[English]

SHRI SUBHASH YADAV (Khargone) I beg to lay on the Table (English and Hindi versions) of the statement showing action taken by Government on the recommendations contained in the Second Report of Railway Convention Committee (1985) on Action Taken by Government on the recommendations contained in the Eleventh Report of the Railway Convention Committee (1980) on Cost of Operation of Railways (Cost of Materials).

12.18 1/2 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[English]

CH. RAM PRAKASH (Ambala): I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the sittings of the House held on the 13th August, 1987.

12.19 hrs.

CONSTITUTION (FIFTY-EIGHTH AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

S. BUTA SINGH: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): On behalf of Shri H. R. Bhardwaj, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950".

The motion was adopted.

S. BUTA SINGH: I introduce the Bill.

12.20 hrs.

EXPENDITURE TAX BILL*

[English]

THE MINISTER OF FINANCE AND THE MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): I beg to move for leave to introduce a Bill to provide for the levy of a tax on expenditure incurred in certain

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 26-8-1987.

[Sh. Narayan Datt Tiwari]

hotels.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy of a tax on expenditure incurred in certain hotels".

The motion was adopted

SHRI NARAYAN DATT TIWARI: I introduce the Bill.

22.20 1/2 hrs.

APPROPRIATION (NO. 4) BILL *

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88".

The motion was adopted

SHRI B. K. GADHVI: I introduce[†] the Bill.

I beg to move[†]:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 be taken into consideration".

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 be taken into consideration".

The motion was adopted

MR. DEPUTY SPEAKER: No we will take up clause by clause consideration of the Bill.

There are no amendments to Clause 2 and 3. I put both the clauses together to the vote of the House.

The question is:

"That Clauses 2 and 3 stand part of the Bill".

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, the Enacting Formula, the Preamble and the Title stand part of the Bill"

The motion was adopted

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† Introduced/moved with the recommendation of the President.